

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 310
CAA-64/ND/2020**

IN THE MATTER OF:

**M/s. Rishu Agencies Pvt. Ltd. and anr.
and M/s Safex Complex Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 25.11.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

:Mr. Ishwar Mohapatra, Advocate.

For the RD/OL

:

For the Income Tax Department

**:Ms. Easha Kadian, Jr. Standing
Counsel, along with Mr. Ankit
Singh, Advocate.**

ORDER

Heard the submissions made by the counsel for the petitioners. Proxy counsel for RD is present and submitted that they have issued a query letter and response for the same is yet to be awaited from the applicants. Proxy counsel for the Income Tax Department is present and sought for a week's days time for filing reply. Last opportunity is granted to Income Tax Department for filing the reply and in case, they fail to file the reply on the next date of hearing, their right to file the reply will be closed and matter will be proceeded further. Post the matter to 16.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)